

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 138/AT/2024

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Pilot Projects of 500 MW/1000MWh Standalone Battery Energy Storage Systems in India under Tariff-Based Global Competitive Bidding (ESS-I) process as per the guidelines of the Government of India.
- Date of Hearing : **5.6.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Ramesh Babu V., Member
- Petitioner : Solar Energy Corporation of India Limited (SECI).
- Respondents : JSW Renew Energy Five Limited & Ors.
- Parties Present : Ms. Anusha Nagrajan, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI
Shri Mudit Jain, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the adoption of tariff for the Pilot Projects of 500 MW / 1000 MWh standalone Battery Energy Storage Systems (BESS) in India under tariff based global competitive bidding process as per the *Guidelines for Procurement and Utilisation of BESS as part of Generation, Transmission and Distribution Assets, along with Ancillary Services* dated 10.3.2022 ('BESS Guidelines') read with a subsequent amendment dated 30.5.2022 issued by the Ministry of Power, Govt. of India. Learned counsel further submitted that keeping in view that in respect of the 150 MW capacity (out of Contracted Capacity of 300 MW) tied up with National Load Despatch Centre for grid ancillary services, the Petitioner was entrusted to undertake charging/discharging of the said BESS, SECI has prayed for approval of the additional trading margin of Rs. 0.07/kWh (in addition to trading margin of 0.5% of applicable tariff for Capacity Charges) as agreed to between SECI and NLDC. However, in Petition No. 249/MP/2023 filed by NLDC *inter alia* seeking regulatory direction for procurement of the above BESS capacity for grid ancillary services, the Commission vide its order dated 16.5.2024 has *inter alia* held that SECI will be entitled to charge the trading margin such that cumulative value of trading margin (i.e. trading margin of 0.5% of Capacity Charge plus additional trading margin towards charging/discharging of BESS) shall not exceed Rs. 0.07/kWh. Learned counsel accordingly sought liberty to file an additional affidavit within three weeks to place on record certain submissions of the Petitioner on the above aspect in view of the Commission's order dated 16.5.2024 in Petition No. 249/MP/2023. Learned counsel added that since, in respect of the balance, 150 MW capacity is tied-up with GUVNL, there is no additional trading margin involved. Since, the BESPAs and BSESSA have also been signed to this extent, the Commission may consider passing the order adopting the tariff to this extent.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its additional affidavit as above within three weeks. The Commission also deemed it appropriate to afford the Respondents a final opportunity to file their reply, including on the additional affidavit to be filed by the Petitioner, if any, within four weeks, with a copy to the Petitioner who may file its rejoinder thereon, if any, within two weeks thereafter.

3. The Petition will be listed for the hearing on **25.7.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)